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tcmbcr, 1996 seeking an order for the appointment of eight directors on the Board of the Company for a period of three years to effectively safeguard the interests of the company, its shareholders and/or the public interest.

## Steps proposed for action against Loan Defaulters

3620. SHRI ASHOK MITRA: Will the Minister of FINANCE be pleased to refer to the answer Unstarred "Questions 278 and 2916 given in the Rajya Sabha on 30.7.1996 and 3.9.1996 respectively and state:

(a) whether Government proposed to ask the banks to call back within a specified period any outstanding long-term or working capital loans to the diverting parties;

(b) whether SEBI could be asked to disallow any public issues of shares or bonds by the diverting companies and other companies in which the promoters or executive directors of the diverting companies happen to be directors; and

(c) whether Government contemplate to issue directives to SEBI to delist from the stock exchanges shares of the diverting group of companies unless the institutional dues are cleared With a reasonable time?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) The information is being collected from the Reserve Bank of India (RBI) and will be laid on the Table of the House to the extent permissible under the Rules.

## दिल्ली के छह अतिरिक्त जिला और सत्र न्यायाधीलों की अनिवार्ब सेवानिवृति

3621. श्री रामजीलालः क्वा विधि और न्याय मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को यह जानकारी है कि राजधानी दिल्ली के न्यायिक सेवा के छह अतिरिक्त जिला एवं सत्र न्यायाधीशों को अनिवार्य रूप से सेवामुक्त करने का मामला विचाराधीन है: (ख) क्या वह भी सच है कि ये सभी न्यायाधीश अनुसूचित जाति/अनुसूचित जनजाति समुदायों से संबंधित है: और

(ग) सरकार ने इन सभी न्यायाधीशों की सेवाएं नियमित करने के लिए क्या कार्रवाई की है?

विधि कार्य, विद्यायी विभाग और न्याय विभाग के राज्यमंत्री (श्री रमाकान्त डी॰ खालप): (क) से (ग) दिल्ली उच्च न्यायालय को रजिस्ट्री ने सूचित किया है कि यह न्यायालय की जानकारी में नहीं है। तथापि, सेवा नियमों के उपचंधों के अनुसार सभी अधिकारियों के मामलों का 50/55 वर्ष की आयु में उनके समय पूरा होने पर सेवानिवृत्ति के लिए समय-समय पर पुनर्विलोकन किया जाता है।

## Location of Unani, Homoeopathic and Ayurvedic Dispensaries in Delhi

3622. SHRI K.M. KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether at present all Unani, Homoeopathic and Ayurvedic dispensaries under CGHS are mostly in New Delhi and a few in South Delhi areas;

(b) if so, the details thereof;

(c) whether CGHS beneficiaries are staying in different parts of Delhi;

(d) whether the situation as on (a) is creating total imbalance desirous befcficiarics to avail of services of such dispensaries;

(c) whether Government propose to remove such situation of imbalance; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b) Unani, Homoeopathic and Ayurvedic dispensaries, functioning under the CGHS, are spread throughout the city of Delhi, vide their locations listed at in the enclosed Statement. (Sec below). Their locations